1. Welfare of the family.

2. Women and Child welfare and co-ordination of activities of other Ministries and Organisations in connection with this subject.

3. References from the United Nations Organisations relating to traffic in women and children for commercial sexual exploitation.

4. Care of pre-school children including pre-primary education.


6. Charitable and religious endowments, pertaining to subjects allocated to this Department.

7. Promotion and development of voluntary effort on subjects allocated to this Department.

8. Implementation of -
   (a) The Immoral Traffic (Prevention) Act, 1956;
   (b) The Indecent Representation of Women (Prevention) Act, 1986 (60 of 1986);
   (c) The Dowry Prohibition Act, 1961 (as amended upto 1986);
   (d) The Commission of Sati (Prevention) Act, 1987 (3 of 1988), (excluding the administration of criminal justice in regard to offences under these Acts.)
   (e) Protection of Women against Domestic Violence Act, 2005.


10. Coordination of activities and programmes of Cooperative for Assistance Relief Everywhere (CARE).
11. Planning, Research, Evaluation, Monitoring, Project Formulation,
Statistics and Training relating to the welfare and development of
women and children, including development of gender sensitive data
base.


14. National Institute of Public Cooperation and Child Development
(NIPCCD).

15. Food and Nutrition Board.

16. (i) Development and popularisation of subsidiary and protective
foods.

(ii) Nutrition extension.

17. Women’s Empowerment and Gender Equity.


20. Juvenile Justice (Care and Protection of Children) Act, 2000 (56 of
2000).


22. Issues relating to adoption, Central Adoption Resource Agency and
Child Help Line (Childline).

23. The Children Act, 1960 (60 of 1960) has been replaced by Juvenile
